

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2341**

**TO BE ANSWERED ON THE 10TH DECEMBER, 2024/ AGRAHAYANA 19, 1946
(SAKA)**

PUNJAB NEW CAPITAL (PERIPHERY) CONTROL ACT, 1952

2341. SHRI MANISH TEWARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government plans to amend laws like the Punjab New Capital (Periphery) Control Act, 1952, to make it more relevant to current urban realities;

(b) the extent to which does the Government justify applying Lal Dora regulations to 22 villages now under the Municipal Corporation of Chandigarh, given Lal Dora rural is a rural revenue concept to distinguish between populated areas and agricultural land in a village;

(c) the steps are being taken to ensure uniform infrastructure development across Chandigarh, irrespective of Lal Dora demarcations;

(d) the manner in which the continuation of the Lal Dora concept aligns with Chandigarh's urban planning and objectives of the Master Plan 2031; and

(e) the measures are being taken to provide water and sanitation facilities to residents in areas outside the Lal Dora, particularly in light of the recent disconnection of water connections?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) There is no such proposal.

(b) to (d) The development outside Lal Dora is regulated by Chandigarh

Master Plan, 2031 which has been notified in exercise of powers under ‘The Capital of Punjab (Development & Regulation) Act, 1952’ and ‘The Punjab New Capital (Periphery) Control Act, 1952’. Construction within Lal Dora is governed by ‘Chandigarh Rural Inhabitations (Area within Red Line of Revenue Estates, Abadi Areas) Construction and Reconstruction Building Bye Laws for villages (both within and outside Municipal Limits) falling in Union Territory of Chandigarh, 2017’ which provides for permissible commercial activities. Construction outside Lal Dora is governed by ‘Chandigarh Building Rules (Urban)-2017’. As per ‘The Punjab New Capital (Periphery) Control Act, 1952’, no person is allowed to erect or re-erect any building in area outside Lal Dora without previous permission of the Competent Authority.

(e) The release of water connection is governed by the ‘Chandigarh Water Supply Bye Laws, 2011’ wherein the Municipal Corporation can release water connections only within the red line/ Lal Dora. Disconnection of unauthorized water connections is a continuous process and is undertaken by Municipal authorities from time to time. Sanitation facilities are provided by the Municipal Corporation throughout the city.
